

COURT-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 318 of 2013

Dated : 17th January, 2014

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

Batot Hydro Power Ltd.

.... Appellant(s)

Versus

**Himachal Pradesh Electricity Regulatory
Commission & Anr.**

.... Respondent(s)

Counsel for the Appellant(s) : Ms. Swapna Seshadri
Counsel for the Respondent(s): Ms. Suparna Srivastava for R.2
Mr. Pradeep Misra for R.1

ORDER

The learned counsel for the Respondents seek some time to file the reply. Accordingly, they are directed to file the same on or before 31.01.2014 after serving copy on the other side.

Post the matter on **17.02.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member**

**(Justice M. Karpaga Vinayagam)
Chairperson**

ts/vs